private parties. During the same period the National Mineral Development Corporation Limited, a public mector undertaking of the Central Government, recovered 2,805 diamonds in the course of prospecting operations.

(b) No profits as such is earned by the State Government in respect of diamonds recovered but the State Government realise royalty and sales tax on the diamonds recovered end removed. Out of 1,364 diamond! removed. Out of 1,364 diamonds private parties, 970 diamonds were auctioned and the royalty and salei tax realised by the State Government were as follows:

		Rs.
Royalty		53,455-38
Sale, Tax Tota		17,13317
	TOTAL	70,58855

As detailed information regarding the cost incurred by private parties tor winning the diamonds is not known, it is not possible to give information regarding the profit earned by these parties. The diamonds recovered by the National Mineral Development Corporation have not yet been put to auction.]

## TDEMAND FOR MINING ENGINEERS DT THE FOURTH FIVE YEAR PLAN

- 121. SHRI BABUBHA1 M. CHINAI: Will the Minister of STEEL AND MINES be pleased to state:
- (a) whether a Committee has been set up to make an assessment of the demand for mining engineers during the remaining years of the current Plan and in the Fourth Five Year Plan period; and
- (b) il so, whether it has submitted its report?

tTransierred from the 20th November. 1964.

TKE MINISTER OP STEEL, AM MINES (SHRI N. SANJIVA REDDY): (a) Yes

to Question

(b) The Joint Board on Mining Engineering Education and Training at its first meeting held <sup>in</sup> New Delhi on 12th October, 1964 has set up a Study Group to assess the demand for Mining Engineers in the remaining years of the current Plan and in the Fourth Plan. The report of the Study Group is expected shortly.

## JHELP FOR THE SETTING TTP OF SUGAR INDUSTRIES IN UGANDA

- 140, SHRI U. S. DUGAL: Will tha Minister of COMMERCE be pleased to state:
- (a) whether Government hava decided to help the Government of Uganda in the establishment of sugar industries in that country; and
- (b) if so, the details of the agreement signed m this connection?

THE MINISTER OF COMMERCE (SHRI MANUBHAI SHAH): (a) Yes Sir.

(b) A Memorandum of Agreement was exchanged between the Indian Delegation which visited Uganda and the Ugandan authorities, incorporating the terms of Indian collaboration lor development of Sugar Industry in Uganda. This Memorandum is, however, subject to ratification of the two Governments. Under this Agreement, India has agreed to expand sugar production in Uganda by 100,000 tons by setting up about four factories. All the machinery and equipment besides materials required for factory buildings would be supplied from India A Sugar Development Corporation will be set up in Uganda to own these factories and estates. The equity capital of this corporation will be contributed by the Government of India and its nominees, by the Uganda Government and by private investors in Uganda in proportion of 45:45:10. Thee General Manager of the Corporation

^Transferred from the 23rd November, 1964.

will be nominated by the Indian side and he will continue for six years from the commencement of production of sugar. He will be responsible for day to day operation of the factories and the farms and would have adequate powers. The Indian side will also arrange the training of Ugandan citizens for manning the Tarious posts in the factories and in the farms.

#### 12 Noon

### PAPERS LAID ON THE TABLE

# NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF COMMERCE (SHRI MANUBHAI SHAH): Sir, I beg to lay on the Table under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Commerce:—

- Notification S.O. No. 3532, dated the 3rd October, 1964, publishing the Cotton Textiles (Control) (Second Amendment) Order, 1964.
- (ii) Notification S.O. No. 3667, dated the 19th October, 1964, publishing the Cotton Textiles (Control) Thir<sup>^</sup> Amendment Order, 1964.
- (iii) Notification S.O. No. 3733, dated the 23rd October, 1964, publishing the Cotton Textiles (Control) Fifth Amendment Order, 1964.
- [Placed in Library. See No. LT-3342/64 for (i) and No. LT-3381/64, for (ii) and (iii).]

## REPORT (SEPTEMBER, 1964) OF THE INDIAN PRODucnyrr TEAMS

THE MINISTER OF HEAVY ENGINEERING AND INDUSTRY IN THE MINISTRY OF INDUSTRY AND SUP-

PLY (SHRI T. N. SINGH): Sir, I beg to lay on the Table a copy each of the following Reports: —

- (i) Report (September, 1964) of the Indian Productivity Team on Materials Handling in West Germany, Britain and! U.S.A.
- (ii) Report (September, 1964) of the Indian Productivity Team on Techniques of International Trade in West Germany, U.S.A. and Japan

[Placed in Library. See No. LT-3477/64 for (i) and No. LT-3476/64 for (ii).]

## REPORT (1963-64) ON THE ACTIVINKS OF THE CENTRAL SILK BOARD AND SERVICE STATIONS

THE DEPUTY MINISTER m TKK MINISTRY OF RAILWAYS (SHRI SHAM NATH): Sir, on behalf of Shri S. V. Ramaswamy, I beg to lay on the Table a copy of the brief Report on the activities of the Central Silk Board and Service Stations for the year 1963-64. [Placed in Library. Sec No. LT-3475/64.]

# ANNUAL REPORT AND STATEMENT *or*ACCOUNTS (1962-63) OF THE ORISSA. ROAD TRANSPORT COMPANY LIMITE AND OTHER RELATED PAPERS

SHRI SHAM NATH: Sir, I also beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers: —

- (i) Twelfth Annual Report and Statement of Accounts of the Orissa Road Transport Company Limited, Berhampur, Orissa, for the year 1962-63, together with the Auditors" Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon.
- (ii) Review by Government *am* the working of the Company.
- [Placed in Library. See No. LT-3384/64].